

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

KANISHKDEEP STOCK CONSULTANTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kanishkdeep Stock Consultants Private Limited
2.	Date of incorporation of corporate debtor	09/02/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120RJ2007PTC023816
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA Records: 6-A-10, Mahaveer Nagar Extension, Kota, Rajasthan 324005 India.
6.	Insolvency commencement date in respect of corporate debtors	09.02.2021 (NCLT, Jaipur Bench passed Original Order dated 09.02.2021 C.P. No.(IB)-252/10/JPR/2019 OF 2019) for initiation of CIRP in case of Corporate Debtor. The said Order was downloaded by IRP on 10.02.2021).
7.	Estimated date of closure of insolvency resolution process	08.08.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sanjay Badrilal Punglia Registration No.: IBBI/IPA-001/IP-P00855/2017-2018/11437
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Sanjay Badrilal Punglia 501, Aalin Complex, Opp. Gujarat Vidhyapith, Ashram Road, Ahmedabad-380014, Email: capunglia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	501, Aalin Complex, Nr Rambha Complex, Opp. Gujarat Vidyapith, Ashram Road, Ahmedabad, 380014. Email: cirp.kanishkdeep@gmail.com
11.	Last date for submission of claims	24.02.2021 i.e. 14 days from the date of order downloaded by IRP i.e. 10.02.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : https://ibbi.gov.in/home/downloads Physical Address: As above Email IRP at cirp.kanishkdeep@gmail.com (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Jaipur bench has ordered the commencement of a corporate insolvency resolution process of the **Kanishkdeep Stock Consultants Private Limited** on 09.02.2021. The order dated 09.02.2021 was downloaded by Interim Resolution Professional on 10.02.2021 only.

The creditors of **Kanishkdeep Stock Consultants Private Limited** are hereby called upon to submit their claims with proof on or before 24.02.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [**None at present**]in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 11.02.2021
Place: Ahmedabad

Sanjay Badrilal Punglia
Interim Resolution Professional in the matter of
Kanishkdeep Stock Consultants Private Limited
Registration No.: IBBI/IPA-001/IP-P00855/2017-2018/11437